

Setting up of Regional Rural Banks in West Bengal

*99. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under the consideration of Government to set up regional rural banks in West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b). The Government of West Bengal in August 1979 made the following proposals for the establishment of more Regional Rural Banks in addition to the existing four banks which are covering 10 districts:—

(i) Five Regional Rural Banks, one each for the districts of 24-Parganas, Howrah, Burdwan, Hooghly and Nadia.

(ii) The establishment of six more Regional Rural Banks by taking away the six districts, namely, Purulia, Midnapore, West Dinajpur, Jalpaiguri, Darjeeling, and Murshidabad from the area of jurisdiction of the existing Regional Rural Banks.

2. The matter was considered by the Government and the Reserve Bank of India and it has been decided to set up 3 additional Regional Rural Banks to cover the districts of 24-Parganas, Burdwan and Nadia. Hooghly district is to be brought under the jurisdiction of Mayurakshi Gramin Ban Bank which is at present covering Birbhum district only. Additional data has been called for from the State Government by the Reserve Bank for purposes of establishing a Regional Rural Bank for the only remaining uncovered district of Howrah.

Improvement in runway of Port Blair Airport

*100. SHRI MANORANJAN BHAKTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware of the inadequacy of the runway of Port Blair Airport and whether a proposal sent for improvement and increase in the length of existing runway was still pending with the Ministry, if so, the details and reasons for not according sanction; and

(b) whether Government are aware of the demand for having triweekly air service from Calcutta to Port Blair and if so, what action Government contemplate to take?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir. In view of the physical limitations of the present site, the question of construction of a new Airport at an alternate site near Port Blair instead of improving the existing airport is under consideration of Government. Meanwhile to provide the maximum facilities possible in the existing airport, an over-run and pipe drain are being provided at a total estimated cost of Rs. 21.56 lakhs. These works are likely to be completed shortly.

(b) Indian Airlines have no plans at present to increase the frequency of air services from Calcutta to Port Blair, however, as and when the traffic justifies increase in frequency, the same will be considered.

बोनस नीति से परिवर्तन :

*101. श्री छोटू भाई गामित : क्या वित्त मंत्री यह बताते की कृपा करेंगे कि:

(क) भारत सरकार को उन विभागों के नाम क्या है जहाँ बोनस दिया जाता है;

(ब) क्या सरकार का विचार बोनस नीति में कुछ परिवर्तन करने का है;

(ग) क्या सरकार को गत कुछ महीनों में रेलवे अथवा रिजर्व बैंक या अन्य सरकारी उपक्रमों में बोनस की मांग से संबंधित कुछ समस्याओं का सामना करना पड़ा है; और

(घ) क्या केन्द्रीय सरकार के कुछ कर्मचारियों ने भी बोनस की मांग की है ?

वित्त मंत्रालय में उप मंत्री (श्री मगन भाई बरोडे) (क) अब तक उत्पादकता से संबंधित बोनस रेलवे तथा डाक व तार बोर्डों के अंतर्गत काम करने वाले कर्मचारियों और आर्डिनर्स फ़ैक्टोरियों के सिविलियन कर्मचारियों को स्वीकार किया गया है ।

(ख) जहां तक केन्द्रीय सरकारी कर्मचारियों के लिए बोनस नीति का संबंध है उस नीति में कोई परिवर्तन करने का विचार नहीं है । जहां तक बोनस अदायगी अधिनियम 1965 में संशोधन का संबंध है, श्रम मंत्रालय को विभिन्न सभाय प्राप्त हुए हैं ।

(ग) जी, नहीं

(घ) जी हां ।

Restriction on the use of Foreign Brand names

617. SHRI G. Y. KRISHNAN: Will the Minister of CIVIL SUPPLIES be pleased to refer to the reply given to Unstarred Question No. 644 on 14th March, 1980 regarding usage of foreign brand name 'Erasmic' on razor blades and state:

(a) whether Government propose to restrict the use of foreign brand names for internal sales by the multinational companies while granting expansion licences to avoid technical difficulties in the matter of implementation of Government's policy in the matter;

(b) whether Government also propose to keep the licences of those firms whose cases are *sub judice* pending till the foreign brand name question is decided by the Courts;

(c) if not, the reasons therefor; and

(d) steps proposed to be taken by Government to make the foreign multinationals and other large houses conform to the national policy of not using the foreign brand names?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) According to the present policy the use of foreign brand names is generally not permitted in the case of new articles for sale in the internal market. In the case of existing products too, the use of foreign brand names is being actively discouraged.

(b) and (c). The cases at present pending in courts of law relate to continued use of foreign brand names in respect of existing products. Under the law it is not possible to keep licences of these firms pending..

(d) In the approved conditions of licences/letters of intent, it is stipulated that "the use of foreign brand names will not be permitted for the purpose of internal sales". This condition is being imposed on the letters of intent and industrial licences.

विदेशी मुद्रा भंडार

618. श्री भीष्म भाई : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि इस समय देश में विदेशी मुद्रा का कितना भण्डार है ?

वित्त मंत्रालय में उप मंत्री (श्री मगन भाई बरोडे): 6 जून, 1980 को भारत का विदेशी मुद्रा भंडार (सोने और विशेष आहरण अधिकारों को छोड़कर) 4857.90 करोड़ रुपये का था ।

Employment potentialities in nationalised Banks in West Bengal

619. SHRI GADADHAR SAHA: Will the Minister of FINANCE be pleased to state:

(a) details of the employment potentialities during the next three years